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सोग्यतास्रों में से एक योग्यतः यह है कि उसके पास कोयला बान विनियम, 1957 के ग्रधीन प्रथम या दितीय श्रेणी प्रबन्धक का अक्षमता प्रमाण-गत्न होना च हिए। तीन "ग" श्रेणी बचाव के द्रों में, जिनके स्रनुदेशक भध्यक्ष होते हैं, केन्द्राय हायला खान बच व केन्द्र समिति ने ऐसे ग्रादेशक तैनात किये हैं जिनके पास कोयल ब : विनियम, 1957 के भधीन स्वीकृत ग्रोवरमैन प्रमाण-पत्न था। समिति को "ग'श्रेणी बचव केन्द्रों में ऐसे अनुदेशक तैन त करने की सलाह दी गई है जिनके पास नियम 17 के अधीन निर्धारित योग्यतायें हों। "ग" श्रेणी बचाव केन्द्रों में तैनात भ्रन्देशकों को कोई ग्रति-रिक्त पारिश्रमिक प्रदान नहीं किया गया। कोयला खान बचाव नियम, 1959 के नियम 17 में निर्धारित योग्यतायें रखने वाले श्रनुदेशकों को ''ग' श्रेणी बचाव केन्द्रों में तैनात न करने के लिये मुद्रावजा देने का प्रश्न नहीं उठता ।

Manufacture of colour TV

2652. SHRI SANTOSH KUMAR SAHU:

Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that an indigenous know how with regard to manufacture of 11 cm. colour TV has been developed in the country; and
 - (b) if so, what are the details in this regard?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS (SHRI M. S. SANJEEVI RAO): (a) and (b) According to information available with the Department of Electronics, the Central Electronics Research Institute Engineering (CEERI), U. I'. Electronics Corporation and Electronics Corporation of India Limited lave developed colour T.V. receivers of 51 cm screen size. However, these receivers have yet to be tested for commercial worthiness.

Annual progress report of the 20-Point Programme

2653. SHRI GULAM MOHI-UD-DIN SHAWL: SHRI SYED SHAHABUD-DIN:

Will the Minister of PLANNING be pleased to state.

- (a) whether the Planning Commission propose to place before the Parliament an annual progress report in respect of each item of the new 20-point programme; and
- (b) what is the total proposed outlay on each item of the programme under the current plan including the States sector as well as its year-wise break-up?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN): (a) The matter will be considered in due course.

(b) The provision for the various items of the 20-Point Programme in the States for 1982-83 would be known only after all state Governments have presented their budgets for that year in the State Legislatures. Provisions for the subsequent years would be determined at the time of the formulation of the Annual Plans for those years.

2654. [Transferred to the 23rd March, 1982].

New formula to liquiate overdraft_s of States

2655. SHRI N.P. CHENGALRAYA NAIDU: Will the Minister of PLAN-NING be pleased to refer to answer to Starred Question 234 given in 'he Rajya Sabha on the 9th March, 1982 and state:

(a) whether Planning Commission and the Finance Ministry have evolved any new formula to liquidate